

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

(7)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : :

PETITION NUMBER : TCP/25/2016

NAME OF THE PETITIONER(S) : Mekuba Petroleum India P. Ltd and 3 others

NAME OF THE RESPONDENT(S) : Wynn's Mekuba India P. Ltd and 5 others

UNDER SECTION : 397/398

S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. A.C. SATHYANARAYANA (By A. K. Mysamy & Associates)	For Petitioners, 2nd & 3rd Petitioners	A. Sathyanarayana
2. B. Sarath Babu By - B. M. Iyer	3rd petitioner	B. Sarath Babu
3) Prayadarshini Abinav Parthasarathy Keerthi K For TK Baskar	Counsel for 2nd Respondents	P. A. Sharavati

**ORDER**

Counsel for P1, P2 and P4 has filed a memo wherein the acceptance is given to the proposal floated by R2. Similarly, P3 has also given acceptance about the proposal given by R2. Counsel for R2 has submitted that R6 is also a shareholder and his concurrence is also required in relation to the proposal that has been floated by R2. In this regard, Counsel for R2 is directed to send the said proposal to R6 along with the copy of memos that have been filed by the Petitioners.

Counsel for P1, P2 and P4 is directed to provide details of address, telephone number, e-mail of R6 to the Counsel for R2 for sending the proposal to R6. Put up on **28.02.2018 at 10.30 A.M.**

(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)

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